

Supply-II and District Poverty Initiative Projects. These projects are at various stages of processing and the details, including the amount and the time likely to be taken in respect of these projects, will depend upon finalisation and agreement on various conditions between Government and the World Bank.

#### Foreign Trade Barriers

1557. SHRI VIJAY GOEL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government's attention has been drawn to the report of the US Government on Foreign Trade Barriers, as appeared in Economic Times, dated 3rd April, 1997;

(b) if so, what is Government's reactions to the contents of this report; and

(c) what steps have been taken by the Government to ensure that exports to US do not suffer and that India is able to effectively safeguard its interests and to negotiate successfully at the WTO and bilateral consultations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) The USA Trade Representative (US TR) releases a report on foreign trade barriers on an annual basis, which is examined in the Government for possible steps to ensure that unilateral action is avoided and Indo-US bilateral trade continues to grow.

(c) The Government takes various steps to ensure that exports to USA do not suffer and that any action taken by the USA based on their analysis is consistent with the provisions of the WTO Agreements. Further, the Government itself also identifies non-tariff barriers imposed by India's major trading partners including USA. Such barriers are then taken up bilaterally with our trading partners to ensure that market access of Indian exporters is not unreasonably hindered. In case of any inconsistency or discrimination, India has a right to approach the WTO Dispute Settlement Mechanism for redressal.

[Translation]

#### Export Oriented Units In Delhi and Karnataka

1558. SHRI JAI PRAKASH AGARWAL :

SHRI VIJAY SANKESHWAR :

Will the Minister of COMMERCE be pleased to state :

(a) the number of export oriented units which have been set up in Delhi and Karnataka with details of their export commitment;

(b) the details of the units which have been able to meet their export commitment with their earning through export;

(c) the details of the units which have not been able to meet their export commitment and the reasons therefor; and

(d) the steps taken by the Government to monitor the performance of these export oriented units?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) As on 31st March, 1997, 28 Export Oriented Units were in production in Delhi and 152 Export Oriented Units were in production in Karnataka. At the time of seeking approval for the scheme EOUs indicate export projections for a period of 5 year which differs from unit to unit. However as per provisions of the Exim Policy EOUs are required to export a minimum stipulated FOB value of their production during 5 years as prescribed for various sectors under the policy.

(b) Export Oriented Units have a 5 year period to fulfil export projections. However, the monitoring of their performance is done on annual basis subject to their having completed one year or more of production. Accordingly export performance of 126 units out of a total of 180 units in production in Delhi and Karnataka monitored upto the period 1995-96 reveals that 69 units have achieved above 50% upto 100% of their export projections. Value of goods exported by these units during this period was Rs. 102.79 Cr. in respect of EOUs in Delhi and US \$ 807.84 Mn. In respect of EOUs in Karnataka.

(c) 57 units have shown a shortfall more than 50% in meeting their export projections. The reasons for these are mainly lack of adequate markets and managerial/financial problems.

(d) The performance of Export Oriented Units is reviewed by the Government annually on the basis of monitoring reports of Development Commissioners of Export Processing Zones. Since the units have a minimum five year period under the scheme to fulfill their export projections, cases of marginal shortfall in achievement are kept under which by Development Commissioners while cases of serious default are referred to Director General of Foreign Trade for penal action under Foreign Trade (Development and Regulation) Act, 1992.

[English]

#### Recovery of Loans in Maharashtra

1559. SHRI SURESH R. JADHAV : Will the Minister of FINANCE be pleased to state :

(a) the details of the recovery of loans made by the various public sector banks located in Maharashtra, particularly in tribal and backward areas;

(b) the extent to which the recovery of loans is less or more in comparison to other States; and

(c) the steps taken by the Government to provide more loan facilities to the tribal people of the State ?